

SHRI JAWAHARLAL NEHRU: The question of territorial limit, of course, is the main question at issue. No agreement has been arrived at at the recent conference held at Geneva two months back, and it will have to be considered again either at another conference or in the United Nations.

SHRI BHUPESH GUPTA: I am very glad that the Prime Minister thinks that it should be considered.

MR. CHAIRMAN: No comments.

SHRI BHUPESH GUPTA: They are good comments.

MR. CHAIRMAN: Not even good comments.

SHRI BHUPESH GUPTA: May I know whether the opinion of those people who are engaged in exploration of oil—they are our Indian people—has been sought in the matter as to how the question of territorial waters affects the oil deposits in that particular region?

SHRI JAWAHARLAL NEHRU: The question of asking their opinion does not arise, because they do not know where the oil deposits are. It is only after they know they inform us, and then we can see how far we can go.

PENDING APPLICATIONS OF DISPLACED PERSONS FOR REHABILITATION ASSISTANCE

•251. SHRI BHUPESH GUPTA: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) the number of applications submitted by the displaced persons from East Bengal on the basis of *Bainanama* for rehabilitation assistance which are still pending with Government;

(b) the number of such applications approved by the Government; and

(c) the number of families settled through such assistance?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): (a) If the hon. Member is referring to J

I the "Bainanama Schemes" relating to ! campers received from the Government of West Bengal and pending sanction with the Government of India, the reply is in the negative.

(b) From 1st April, 1958 to 30th November, 1958, 3,413 cases, at a cost of Rs. 99.71 lakhs, have been sanctioned.

ic) The cases cover 3,413 families.

SHRI AMOLAKH CHAND: What is this "Bainama" basis?

SHRI P. S. NASKAR: It is a form of agreement for the transfer of land entered into between the parties.

SHRI BHUPESH GUPTA: May I know whether it is a fact that the Chief Minister of West Bengal in a press statement on 3rd April, 1957, stated that about 32,934 applications on the basis of "Bainama" had been filed with the Government?

SHRI P. S. NASKAR: As I stated earlier, so far as the Government of India is concerned no "Bainanama Scheme" is pending with us.

DR. R. B. GOUR: He is talking of "Bainama". It is a sale deed.

SHRI BHUPESH GUPTA: It affects the Ministry of Labour. My question was whether the "Bainama Schemes" which are pending with the Government of India—I think it is the Government of West Bengal—whether he is aware of them.

SHRI P. S. NASKAR: The hon. Member has said that 32,000 cases were pending with the West Bengal Government, but from the 1st April till the 30th November we have received about 3,413 applications, and these applications are for three types of loans: advance for the purchase of land, purchase of homestead plot, and purchase of bullocks and other implements or small trade loan. If these cases are multiplied by three it is 12,000 or 13,000.

SHRI V. K. DHAGE: I would like the hon. Minister's clarification as to whether it is "Bainama" or "Bainana-ma". He is speaking of "Bainama" schemes, and "Bainama" means a sale deed.

SHRI P. S. NASKAR: I do not know what it is called in other States, but in West Bengal we call it "Baina-nama".

SHRI BHUPESH GUPTA: Let us not quarrel over the expression. It is a sale deed. May I know whether it is a fact that out of the 32,000 applications filed with the Government of West Bengal, only 16,000 or so have been considered? May I know whether it is also a fact that if these things had been expedited by the Government of West Bengal, about 13,276 families would be in a position to resettle themselves on the basis of these schemes and would not require to be sent outside the State?

SHRI P. S. NASKAR: It is for the State Government to answer that.

SHRI BHUPESH GUPTA: May I know whether the hon. Minister is also aware that due to the imposition of certain restrictions of Rs. 2,500 as the maximum assistance to each agricultural family, many of these schemes could not be implemented because the price of land had gone up, and whether in view of that Government had considered raising the ceiling especially when they are prepared to spend Rs. 6,000 to Rs. 10,000 for an individual family when such families go outside Bengal?

SHRI P. S. NASKAR: The hon. Member has referred to the price of agricultural land. It is true that before 1957 the maximum amount of money allowed was Rs. 100 per *bigha*, but since 1957 we have asked the West Bengal Government to consider any specific proposal on its own merit. If necessary, the price could be raised. Again, for the information of the hon. Member I may say that from 1st April till 30th November we have received only 185 cases for the purchase of

agricultural land out of 3,413 cases. That shows there is paucity of agricultural land in West Bengal.

MR. DULLES'S STATEMENT ABOUT INDIA'S NEUTRALITY

*252. SHRI BHUPESH GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the following remarks made by the United States Secretary of State, Mr. Dulles, in the course of a television interview to Mr. Clark of the British Associated Television Company on October 23, 1958:

"India is neutral in only one sense of the word..... India is not neutral in the sense that she is indifferent to the threat of Communism. She is fighting it.."; and

(b) if so, whether Government have taken any steps in regard to these observations of Mr. Dulles regarding India?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAK-SHMI MENON): (a) and (b). The United States Secretary of State, Mr. Dulles, is fully entitled to express his opinions. Sometimes his opinions are at variance with those held in India.

Some extracts of what Mr. Dulles is reported to have said on October 23, relating to India, are being **laid** on the Table of the House.

There is no question of the Government of India taking any steps in this matter. Their policy is well known".

EXTRACTS RELATING TO INDIA FROM THE DEPARTMENT OF STATE PRESS RELEASE No. 635 OF OCTOBER 23, 1958, REPORTING THE INTERVIEW OF MR. JOHN FOSTER DULLES, SECRETARY OF STATE, BY MR. WILLIAM D. CLARK OF THE BRITISH INDEPENDENT TELEVISION

Q. We tend to look at Asia riot as the Pacific but from the Indian Ocean up from India from our traditional